

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No. 25644/2023

(Arising out of impugned final judgment and order dated 22-08-2023 in WPIL No. 92/2022 passed by the High Court of Gujarat at Ahmedabad)

ROHIT JAYANTILAL PATEL

Petitioner(s)

VERSUS

STATE OF GUJARAT & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.238510/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.238511/2023-EXEMPTION FROM FILING O.T. and IA No.238513/2023-DELETING THE NAME OF PETITIONER/RESPONDENT and IA No.238509/2023-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.238508/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Asim Pandya, Sr. Adv.
Mr. T. Sundar Ramanathan, AOR
Mr. Vivek Pandey, Adv.
Mr. Krishan Singhal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned Senior Advocate appearing for the petitioner seeks permission to withdraw the present special leave petition.

In view of the statement made, the special leave petition is dismissed as withdrawn.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR